

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00024/2021

Date of Order: This, the 29th Day of January, 2021

HON'BLE SMT. MANJULA DAS, MEMBER (J)
HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

Roop Kumar, aged about 47 years, son of Late Shri Shyam Lal, 60/521, Gopesh Kunj, Vrindavan Colony, Raebareli Road, Lucknow.

... Applicant



By Advocate: Shri Uma Shankar Sahai.

- Versus -

1. Union of India, through the Director General, Ordnance Services, MGO Branch, Integrated HQs (Army) of MoD, DHQ P.O., New Delhi-110011.
2. Director General, Ordnance Services, MGO Branch, Integrated HQs (Army) of MoD, DHQ P.O., New Delhi-110011.
3. The Addl Director General Manpower, (Policy & Planning), MP-4 (Civ) (b), Adjutant General's Branch, IHQ of MOD (Army), Wing II, West Block III, R.K. Puram, New Delhi- 110066.

4. Army Ordnance Core (Records), Pin 900453 C/o 56 APO through its Commanding Officer, New Delhi.
5. Senior Record Officer, AOC Records PIN-900453 C/o 56 APO, New Delhi.
6. MGAOC, HQ Central Command, Cantt., Lucknow-226002.
7. Officer in Charge, Central Command Stationery Depot Cell, Cantt., Lucknow-226002.

.....Respondents.



By Advocate: Shri Amit Sharma for Smt. Prayagmati Gupta

ORDER (ORAL)

BY THE HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A)

Issue notice. Shri Amit Sharma proxy for Smt. Prayagmati Gupta, learned counsel for the respondents, accepts notice on behalf of all the respondents.

2. Heard both learned counsel for the applicant as well as for the respondents.
3. At the outset, Shri Uma Shankar Sahai, learned counsel for the applicant, submitted that the applicant in this case has submitted a series of representations to the respondents seeking

cancellation of his transfer order to COD, Agra Station, culminating in a detailed representation dated 08.01.2021, (Annexure A-12), and that he would be satisfied if the respondents are directed to decide this representation dated 08.01.2021, (Annexure A-12), in a time bound manner after affording him an opportunity of a personal hearing so that he can better explain the details of his case.



4. At this, Shri Amit Sharma proxy for Smt. Prayagmati Gupta, learned counsel for the respondents, submitted that in case the applicant's representation is to be decided in the manner sought, then a period of at least two months may be allowed for the same.

5. Looking to the limited nature of plea made by the learned counsel for the applicant and without entering into the merits of the case, we deem it appropriate to dispose of this OA at the stage of admission itself by directing the respondent no. 2, (Director General, Ordnance Services, MGO Branch, Integrated HQs (Army) of MoD, DHQ P.O., New Delhi-110011), to consider and dispose of the detailed representation dated 08.01.2021, (Annexure A-12), made by the applicant to the respondents by way of a reasoned and speaking order, after affording the applicant an opportunity of a personal hearing, within a period of two months after receipt of a certified copy of this order.

6. Original Application is disposed of accordingly at the admission stage itself. There shall be no order as to costs.

(A.MUKHOPADHAYA)
MEMBER (A)

(SMT. MANULA DAS)
MEMBER (J)

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